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## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA

MA No. 350/00481/2015  
OA No. 350/01692/2015

Dated of order: 17.02.2016

**PRESENT:**

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

ASOKE CHANDRA & ORS

V/S

N S S O

For the Applicant : Ms.M.Roy, Counsel

For the Respondents: none

### ORDER

**JUSTICE V.C.GUPTA, JM:**

None is present for the respondents. The learned counsel for the applicant is present and is heard.

Time is given to file reply but no reply is filed. By filing this MA, the learned counsel for the applicant sought interim protection inasmuch as to stop all the promotions in the <sup>in the first</sup> department, which is the subject matter of consideration in this OA. Interim order has already been issued earlier that promotions if any made during the pendency of this OA shall be subject to the final outcome of this OA. Hence, we are of the view that no further interim order is required to be passed and it is reiterated that any promotion that will be effected during the pendency of this OA the same shall be subject to the final outcome of this OA. Call this matter on 5.5.2016.

(Jaya Das Gupta,  
Admn. Member

(Justice V.C.Gupta)  
Judicial Member



CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

MA No. 350/00146/2015  
MA No. 350/00379/2015  
OA No. 350/00057/2014

Dated of order: 17.02.2016

PRESENT:

THE HON'BLE MR. JUSTICE V.C.GUPTA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

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UTPAL KR MONDAL & ORS  
AMRITLAL GHOSH & ORS  
V/S/  
POSTS

For the Applicant : Mr.K.Sarkar, Counsel  
For the Respondents: Mr.L.K.Chatterjee, Counsel  
Mr.B.P.Manna, Counsel

ORDER

JUSTICE V.C.GUPTA, JM:

Heard learned counsel for the parties.

The learned counsel for the applicant submitted that the amount which has been paid to the applicants is not the actual amount which ought to have been paid. The matter can only be decided when the OA is finally disposed of. Hence, MA filed for the above purpose is dismissed.

Further by filing MA it has been stated that the applicants who were disengaged during the pendency of this OA as a daily rated employees a direction be issued to engage them till a decision is taken in the OA. We find that the applicants were not the regular employees. The rights to be regularised/engaged

can be decided when the main OA <sup>is to</sup> be decided. Hence, MA filed in this regard also stands dismissed.

The respondents were directed to produce the scheme concerning conferment of temporary status and regularisation of casual employees. In pursuance of the said order the respondents filed the scheme copy of which has also been given to the learned counsel for the applicants in court today who wants to go through the same and place his case on the next date. The scheme produced by the respondents is taken to record/ <sup>in OA</sup> In view of the above list this matter on 5.5.2016.

(Jaya Das Gupta)  
Admn. Member

~~(Justice V.C.Gupta)~~  
Judicial Member

Knm